

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Dr. Dr. 16.12.03

Copies of order  
alongwith copies of all  
Ans to all respdts.  
and copies of said  
order prepared for  
Counsel for both  
sides.

19/12

Duly  
SD  
primo

6. Order dated 15-12-2003.

On the request made  
by the learned counsel for  
the Applicant, call this matter  
16-12-2003 for admissions.

Vice Chairman  
Member (T)  
Member (T)

7. ORDER DATED 16.12.2003.

Heard Mr. S. Ghosh, learned counsel appearing for the Applicant. Applicant has filed this OA. being aggrieved by the Office Order dated 21st October, 2003; which was subsequently, amended vide office order dated 27th November, 2003 by Respondent No. 2 attaching the Applicant to JNV, Keonjhar till the end of current academic year i.e. 31st March, 2004. During the discussion of the matter, it revealed that the Applicant had not exhausted the departmental remedies available to her in this regard, for redressal of her grievances arising out of the order passed by the Res. No. 2 dated 21.10.2003 and 27.11.2003. In the circumstances, the applicant is directed to submit her representation to the competent authority in this regard and on re-

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a representation, the Competent Authority should dispose of the same with a reasoned order within a period of 15 days from the date of receipt of such representation. The Applicant is reported to be on leave from 22nd October, 2003. Learned Senior Standing Counsel could not confirm whether the leave application has been received by the Respondents. In any case, as and when the leave application is received by the Respondents, they are directed to sanction the leave, as due and admissible to her till the disposal of her representation as stated above; which should be submitted by the Applicant by 7 days hence. This original Application is disposed of with the above observations and directions, at the admission stage. No costs.

Copies of this order, alongwith copies of the O.A., be sent to the Respondents and free copies of the order be given to learned counsel for both sides.

*Sub*  
Vice-Chairman  
16/12/03

*Sub*  
Member (Judicial)